

CP No. 84(ND) 2010  
RT No.22/2016

Rajneesh Gupta & Ors.

...Petitioners

Versus.

M/s Essar Coatings India Ltd. & Ors.

...Respondents

Present: Mr. Rajansh Thukral, Advocate with Mr. Bhupesh Gupta,  
Practising Company for petitioners.  
Mr. Abhay K. Das, Advocate for respondents.

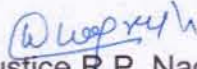
Counsel for both the parties have made statements separately that they do not want to lead any further evidence and would rely upon the pleadings, documents and affidavits which are already on record. During the course of arguments, it was not clear as to when the Form-2 dated 30.10.2007 at page Nos.173 to 176 was filed by the respondent Company. Learned counsel for petitioners had contended that this form was dated 28.11.2008 and thus the same was ante dated, but learned counsel for respondents was not sure as to when this Form was filed. The record in this regard relating to Form-2, Annexure-XIX at page 173 of the Company Petition, had been directed to be requisitioned from Registrar of Companies, Punjab. Mr. Khajan Singh, Junior Technical Assistant from the office of Registrar of Companies has appeared and filed certified copy of Form-2 along with challan showing that this document was filed on 01.12.2008. His statement also recorded separately. Both these documents be taken on record.

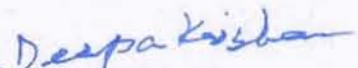
Arguments inconclusive. List the matter on 22.09.2016.

Learned counsel for both the parties are directed to file in tabulated form all the relevant information regarding the transfer of shares for

*R. Neepan*

convenience by 10 AM on the date fixed to the Bench Officer and exchange their tabulated information to each other.

  
(Justice R.P. Nagrah)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

September 16, 2016